GOVERNMENT OF INDIA MINICH OF FINANCE (DEPARIMENT OF REVENUE)

New Delhi, the

NOT IFICATION

IN COMET AX

No.5454(F.No.398/*/83-ITB): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Incometax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.4048 (F.No.398/17/80-ITCC) dated 26th June 1981 the Central Government hereby authorises Smt. U.A. Chandarana being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

This notification shall come into force with effect from the date of Smt. U.A. Chandarana takes over charge as Tax Recovery Officer.

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5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Joint Secretary & Legal Adviser, Ministry of Law,

New Delhi.

7. The Commissioner of Incometax (Recovery)Gujarat, Ahmedabad 8. The I.A.C. Inspection Division CBDT, Vikas Bhawan, New

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2. This notification shall come into force with effect from the date Shri M.A. Chundrigar takes over charge as $\mathbb{T}_{\geq 2}$ Recovery Officer.

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